

**Central Administrative Tribunal
Principal Bench, New Delhi**



**O.A. No. 1300/2021
M.A. No. 1654/2021**

This the 25th day of August, 2021

(Through Video Conferencing)

Hon'ble Mr. Mohd. Jamshed, Member (A)

Sachin Kumar,
S/o Late Sh. Vijay Pal,
R/o Vill. & P.O. Beheta Hazipur,
Distt., Ghaziabad.

...Applicant

(By Advocate : Mr. S. D. Sharma)

Versus

1. Union of India,
Through Secretary,
Ministry of Law & Justice,
Shashtri Bhawan 'A' Wing,
Dr. Rajendra Prasad Road,
New Delhi – 110001.

2. Dy. Secretary,
Ministry of Law & Justice,
Legislative Deptt. (Vidhi Sahitya Prakashan),
ILB Bldg, Bhagwan Das Road,
New Delhi – 110001.

...Respondents

(By Advocate : Mr. Hanu Bhaskar)



ORDER (Oral)

Mohd. Jamshed, Member (A):-

The father of the applicant joined the services of the respondents as Daftari. He died in harness on 10.08.2014. By filing this OA, the applicant is seeking relief in terms of a direction to the respondents to appoint him on compassionate grounds in place of his deceased father.

2. The applicant contends that in this behalf, he has made various representations to the respondents. The same are still pending.

3. Today, I heard Mr. S. D. Sharma, learned counsel for the applicant and Mr. Hanu Bhaskar, learned counsel for the respondents, at the stage of admission, through video conferencing.

4. At the outset, Mr. S. D. Sharma, learned counsel for the applicant, submits that the applicant will be satisfied, if his latest representation dated 22.03.2021 is considered and decided by the respondents in a time bound manner. To such request of learned counsel for the applicant, there is no objection from Mr. Hanu Bhaskar, learned counsel for the respondents.



5. Accordingly, without going into the merits of the case, the present OA is disposed of, at the admission stage itself, with a direction to the respondents to decide the latest representation of the applicant dated 22.03.2021 by passing a reasoned and speaking order, as early as possible, and in any case not later than two months from the date of receipt of copy of this order. This shall be done without any prejudice to the rights of the respondents. Pending MA also stands disposed of. There shall be no order as to costs.

**(Mohd. Jamshed)
Member (A)**

/ankit/akshaya/